

The Tripura Jan Vishwas (Amendment of Provisions) Act, 2025

Act No. 12 of 2025

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Dated, Agartala the 3rd November, 2025.

NOTIFICATION

The following Act of the Tripura Legislative Assembly received the assent of the Governor of Tripura on the 1st November, 2025 and is hereby published for General information.

Joint Secretary, Law Government of Tripura

THE TRIPURA JANVISHWAS (AMENDMENT OF PROVISIONS)ACT, 2025

AN

ACT

toamend and repeal certain enactments for decriminalising and rationalising offences to further enhance trust-based governance for ease of living and doing business.

BE it enacted by the Tripura Legislative Assembly in the Seventy-sixth Year of the Republic of India as follows: —

- **1.** Short title and commencement. (1)This may be called the "Tripura Jan Vishwas (Amendment of Provisions) Act, 2025";
 - (2) It shall come into force at once.
- **2.** Amendment of certain enactments.—Theenactments mentioned in column (4) of the Schedule are hereby amended to the extent and in the manner mentioned in column (5) thereof.
- **3.** Revision of fines and penalties.—The fines and penalties provided under various provisions in the enactments mentioned in the Schedule shall be increased by ten per cent. of the minimum amount of fine or penalty, as the case may be, prescribed therefor, after the expiry of every three years from the date of commencement of this Act.
- **4.Saving.**—The amendment or repeal by this Act of any enactment shall not affect any other enactment in which the amended or repealed enactment has been applied, incorporated or referred to;

and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred or any remedy or proceeding in respect thereof, or any release or discharge of, or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing;

nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed, or recognised or derived by, in or from any enactment hereby amended or repealed;

nor shall the amendment or repeal by this Act of any enactment revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force.

THE SCHEDULE (See section 2)

SI.	Year	No.	Short title	Amendments
No.				
(1)	(2)	(3)	(4)	(5)
1	1947	31	The Bombay Money Lenders Act, 1946 (As it applies to the State of Tripura)	Repealed.
2	1976	1	The Tripura Agriculture Debtors Relief Act, 1975	Repealed.
3	1979	3	The Tripura Land Tax Act, 1978	Repealed.
4	1979	10	The Tripura Markets Act, 1979	Repealed.
5	1980	8	The Tripura Educational Institutions (Acquisition of Right, Title and Interest) Act, 1980	Repealed.
6	1987	1	The Tripura Tea Companies (Taking Over of Management of Certain Tea Units) Act, 1986	Repealed.
7	1994	7	The Tripura Municipal Act, 1994	For sub-section (2) of Section 257, the following sub-section shall be substituted, namely: -
				"(2) Disposal of corpse in contravention of sub-section (1) shal be liable for payment of fine which may extend to ten thousand rupees."
8	2013	7	The Tripura Horticultural Nurseries (Regulation) Act,	For section 16, the following section shall be substituted, namely: -
			2013	"16. Penalties:

If any person,

- (a) contravenes any of the provisions of this Act or the rules made there under; or
- (b) obstructs any officer or person in the exercise of any power conferred to him or in the performance of any duty imposed on him by or under this Act or rules made there under,

he shall be liable to pay a fine which may extend to ten thousand rupees."

9 2019 5 The Tripura Industries (Facilitation) Act, 2018

For section 24, the following section shall be substituted, namely: -

"24. Penalty

- (1) Any applicant who makes an application for obtaining clearance under sub-section (2) of section 17 and submits a self-certificate to the State Level Nodal Agency or to the District Level Nodal Agency, under section 19, attaching therewith false and fabricated documents, the contents of which self-certification is found to be not true, shall be liable to pay a fine which may extend to ten thousand rupees, along with initiation of such other action as may be prescribed by Rules.
- (2) Any entrepreneur who fails to comply with the conditions or undertaking as furnished in the self-certification given to the State Level Nodal Agency, the District Level Nodal Agency or the competent authority, as the case may be, shall be liable to pay a fine which may extend to ten thousand rupees for the first offence and twenty thousand rupees for the second or subsequent offences."

10 2022 7 The Tripura Fire and Emergency Services Act, 2022

(A) After section 26, the following sections shall be inserted, namely: —

"26(A) Self-Certification:

Fire Safety Certificate (Fire NOC) based on Self Certification may be issued on receipt of self-certification submitted by the owner or occupier, in such form and along with such documents, as may be specified by rules.

Any person, who wilfully submits false or fabricated self-certification, shall be punishable with fine which may extend to five lakh rupees.

26(B) Fire inspection by empanelled agencies:

Fire Safety Certificate (Fire NOC) may also be issued on the basis of inspection report of empanelled agencies. Any person or agency, fulfilling such eligibility criteria and having such experience, as may be notified by the State Government, may apply for obtaining license to act as an empanelled fire inspection agency.

26(C) Validity of Fire Safety Certificate (Fire NOC):

The Fire Safety Certificate (Fire NOC) may be issued initially for three years and its validity thereafter shall be subject to annual renewal on submission of self-certification or certificate by empanelled agencies, as the case may be, in such manner as may be prescribed by rules."

- (B) For section 30, the following section shall be substituted, namely: -
- "30. Whoever contravenes the provisions of this Act shall be liable to

pay a fine which may extend to twenty thousand rupees; and where the contravention is a continuing one, with an additional fine which may extend to one thousand rupees for each additional day of contravention, during which such contravention continues, subject to a maximum aggregate ceiling of rupees two lakhs."

- (C) For sub-section (5) of section 31, the following sub-section shall be substituted, namely: -
- "(5) accepts any other employment or office or engages himself in business in contravention of the provision of the Tripura Civil Service (Conduct) Rules, 1988; shall be punishable with fine which may extend to an amount not exceeding three months' pay of such member."
 - (D) For section 34, the following section shall be substituted, namely: -
- "34. Any person, who without adequate justification, fails to communicate information in his possession regarding an outbreak of fire shall be deemed to have committed an offence punishable with fine which may extend to rupees fifty thousand."
 - (E) For section 35, the following section shall be substituted, namely: -
- "35. Whoever fails without reasonable cause to comply with any of the requirements specified in a notification issued under sub-section (1) of section 22 or of a direction issued under that section, shall be punishable with fine which may extend to rupees ten thousand and where the offence is a continuing one

with an additional fine which may extend to rupees one thousand for each additional day of noncompliance during which such offence continues."

- (F) For section 36, the following section shall be substituted, namely: -
- "36. Penalty for wilfully obstructing the fire-fighting, rescue operations:

Any person who wilfully obstructs or interferes with any member of the Fire and Emergency Services, who is engaged in fire-fighting or rescue operations, shall be punishable with fine which may extend to rupees ten thousand."

(G) For section 37, the following section shall be substituted, namely: -

"37. False report:

Any person who knowingly gives or causes to be given a false report of the outbreak of a fire or accidents to any person authorized to receive such report by means of a statement, message or otherwise, shall be punishable with fine which may extend to rupees ten thousand."

Sd/(Sopan Chaudhuri)
Joint Secretary, Law
Government of Tripura